

CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

CONTEMPT PETITION NO. 38/2005

IN

ORIGINAL APPLICATION NO. 577/1999

Jaipur the 24th November, 2006

CORAM:

HON'BLE Mr. M.L. CHAUHAN, MEMBER (JUDICIAL)

HON'BLE MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)

Rameshwar Dayal Sharma son of Shri Ganeshi Lal Ji Sharma aged about 65 years, resident of 1-D-51, Lalita Shastri Nagar, Jaipur. Since retired as Section Supervisor (Operative), Office of General Manager, Telecom District Jaipur.

By Advocate: Mr. Surendra Singh Proxy to Mr. Man Singh Gupta

.....Applicant

Versus

1. Shri P.K. Shah, Principal General Manager, Bharat Sanchar Nigam Ltd., Telecom District, Jaipur.

By Advocate: Mr. Inderjeet Singh.

....Respondent

ORDER (ORAL)

The Petitioner has filed this Contempt Petition for the alleged violation of the order dated 31.05.2004 in OA No. 577/1999.

2 Notice of this Contempt Petition was given to the respondents. The respondents have filed their reply.

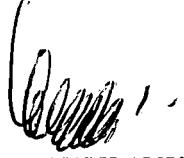
In the reply, it has been stated that the impugned judgement rendered by this Tribunal was challenged before the Hon'ble High Court by filing a DB Civil Writ Petition No. 8654/2004. According to the respondents, the said Writ Petition is still pending. It is further stated that the order of this Tribunal has been complied with by issuing an order dated 06/07 July, 2006 (Annexure R/1) subject to the decision of the Writ Petition.

3. Learned counsel for the petitioner submits that respondents have passed a formal order ~~they~~ ^{by} complying with the judgement in conformity with the decision rendered by this Tribunal. However, consequential benefits have not been paid so far.

4. In view of what has been stated above, we are of the opinion that it will not be useful to keep this Contempt Petition pending. However, the respondents are directed to grant all the consequential benefits to the applicant as directed vide order dated 31.5.2004, within a period of two months from today, if not already paid.

5. With these observations, this Contempt Petition is disposed of. Notice issued to the respondent is hereby discharged.


(J.P. SHUKLA)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)